

12,04 hrs.

[English]

**PAPERS LAID ON THE TABLE**

Notification Under Navy Act, Statement re-Review on and Annual Report of Bharat Dynamics Ltd., Hyderabad for 1983-84, Praga Tools Ltd., Secunderabad for 1983-84 etc etc.

THE MINISTER OF DEFENCE  
(SHRI P.V. NARSIMHA RAO) : I beg to lay on the Table—

(1) The Navy (Pension) First Amendment Regulations, 1984 (Hindi and English versions) published in Notification No S R O. 195 in Gazette of India dated the 29th September, 1984, under section 184 of the Navy Act, 1957 [Placed in Library. See No LT—247,85].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) A statement regarding Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the Year 1983-84.

(ii) Annual Report of the Bharat Dynamics Limited, Hyderabad for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—248/85].

(b) (i) A statement regarding Review by the Government on the working of the Praga Tools Limited, Secunderabad, for the year 1983-84.

(ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT—249/85]

(c) (i) A statement regarding Review by the Government on the working of the Goa Shipyard, Limited Goa, for the year 1983-84.

(ii) Annual Report of the Goa Shipyard Limited, Goa for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See. No. LT—250/85].

(d) (i) A statement regarding Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1983-84

(ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1983-84 along with Audited Accounts and the comments of Comptroller and Auditor General thereon. [Placed in Library. See No. LT—251/85]

(e) (i) A statement regarding Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1983-84.

(ii) Annual Report of the Mazagon Dock Limited Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT—252/85].

(f) (i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1983-84.

(ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—253/85].

(g) (i) A statement regarding Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1983-84.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptrollers and Auditor General thereon.

[Placed in Library. See No. LT—254/85].

(h) (i) A statement regarding Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1983-84.

(ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—255/85]

(i) (i) A statement regarding Review by the Government on the working of the Bharat Earth Movers Limited, Bangalore, for the year 1983-84.

(ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—256/85].

**Notifications under Urban Land (ceiling and Regulation Act) Statement re Review on Urban Development Corporation Ltd, New Delhi for 1983-84 etc etc.**

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD):** On behalf of Shri Abdul Ghafoor, I beg to lay on the table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 :—

(i) The Urban Land (Ceiling and Regulation) (Amendment) Rules, 1984 published in Notification No. G.S.R. 1038 in Gazette of India dated the 29th September, 1984 together with explanatory memorandum.

(ii) The Urban Land (Ceiling and Regulation) Rules, 1984 published in Notification No. G.S.R. 1077 in Gazette of India dated the 13th October, 1984 together with an explanatory memorandum.

[Placed in Library. See No. LL—257/85].

(2) A copy each of the following papers (Hindi and English version) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) A statement regarding Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1983-84.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Libray. See No. LT—258/85].

(b) (i) A statement regarding Review by the Government on the working of the Hindusthan Prefab. Limited, New Delhi, for the year 1983-84.

(ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—259/85].

(c) (i) A statement regarding Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1983-84.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year

1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed on Library. See No. LT—260/85].

(3) Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the National Capital Region Planning Board Ordinance, 1984. [Placed in Library. See No. LT—261/85].

(4) Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Gangtok Municipal Corporation (Amendment) Ordinance, 1984. [Placed in Library. See No. LT—262/85].

Notification under Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, Annual Report of and Review on Coconut Development Board, Cochin for 1982-83, a statement re delay in laying these papers and Annual Accounts etc. of Coconut Development Board, Cochin for 1983-84.

SHRI GHULAM NABI AZAD : I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 25 of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981 :—

(i) The Maritime Zones of India (Regulation of fishing by Foreign Vessels) (Amendment) Rules, 1984 published in Notification No. G.S.R. 361(E) in Gazette of India dated the 5th May, 1984.

(ii) The Maritime Zones of India (Regulation of Fishing by

Foreign Vessels) Second Amendment Rules 1984 published in notification No. S.O 438 (E) in Gazette of India dated the 12th June, 1984.

[Placed in Library. See No. LT—263/85].

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1982-83, under sub-section (3) of section 17 of the Coconut Development Board Act, 1979.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1982-83.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1983-84 together with Audit Report thereon, under sub-section (4) of section 15 of the Coconut Development Board Act, 1979. [Placed in Library. See No. LT—264/85].

**Annual Report of and statement *re* Review on Development Council for Fruit and Vegetable Processing Industry for 1983-84, etc.**

**SHRI GHULAM NABI AZAD :** On behalf of Rao Birendra Singh I beg to lay on the Table :—

- (1) A copy of the Annual Report (Hindi and English versions) of the Development Council for

Fruit and Vegetable Processing Industry for the year 1983-84, under Sub-Section (4) of Section 7 of the Industries (Development & Regulation) Act, 1951

- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Fruit and Vegetable Processing Industry, for the year, 1983-84. [Placed in Library. See No. LT—265/85].
- (3) Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sugar Undertakings (Taking over of Management) Amendment Ordinance, 1984. [Placed in Library See No. LT—266/85].

**Notifications under Coal Mines Provident Fund and Miscellaneous Provisions Act, Notification and order under Mines and Minerals (Regulation and Development Act, etc.**

**THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :** I beg to lay on the :—

- (i) A copy each of the following Notifications (Hindi and English versions) under sections 7A of the coal Mines Provident Fund and Miscellaneous Provisions Act, 1948 :—
- (i) The Coal Mines Deposit-linked insurance (Amendment) Scheme, 1984 published in Notification No. G.S.R. 1218 in Gazette of India dated the 8th December, 1984.
- (ii) The Coal Mines Family Pension (Amendment) Scheme, 1984 published in Notification No. G.S.R. 1219 in

- Gazette of India dated the 8th December, 1984.
- (iii) The Coal Mines Provident Fund (Second Amendment) Scheme, 1984 published in Notification No. G.S.R. 1312 in Gazette of India dated the 29th December, 1984.
- (iv) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1984 published in Notification No. G.S.R. 1313 in Gazette of India dated the 29th December, 1984.
- (v) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1984 published in Notification No. G.S.R. 1314 in Gazette of India dated the 29th December, 1984.
- (vi) The Coal Mines Family Pension (Second Amendment) Scheme, 1984 published in Notification No. G.S.R. 1315 in Gazette of India dated the 29th December, 1984.
- (vii) The Coal Mines Deposit-linked Insurance (Second Amendment) Scheme, 1984 published in Notification No. G.S.R. 1316 in Gazette of India dated the 29th December, 1984.
- [Placed in Library. See No. LT—267,85].
- (2) A copy of Notification No. G.S.R. 826 (Hindi and English versions) published in Gazette of India dated the 4th August, 1984, containing Corrigendum to Notification No. G.S.R. 296 published in Gazette of India dated the 9th April, 1983, under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT—268/85].
- (3) A copy of the Order No. 4(1)/84 M. VI dated the 24th July, 1984 (Hindi and English versions) authorising Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary for the conservation and development of minerals in respect of the lands specified in the order in the State of Orissa, issued under sub section (1) of section 18A of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT—269,85].
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 : -
- (a) (i) Review by the Government on the working of the Bharat Gold Mines Limited, for the year 1983-84.
- (ii) Annual Report of the Bharat Gold Mines Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—270,85].
- (b) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur for the year 1983-84.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the

- year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT/-271/85].
- (c) (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1983-84.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-272/85].
- (d) (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1983-84.
- (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-273/85].
- (e) (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-274/85].
- (5) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1983-84. [Placed in Library. See No. LT-275/85].
- (6) A statement (Hindi and English versions) (i) correcting the reply given on the 6th December, 1983 to Starred Question No. 197 by Sarvashri Rasheed Masood and Rajesh Kumar Singh regarding shortage in coal stocks and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-276/85].
- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1983—Union Government (Commercial Part IV—Eastern Coalfields Limited, under article 151 (1) of the Constitution. [Placed in Library. See No. LT—277/85].

**Punjab Panchyat Samities and Zila Parishads (Temporary Super Session Amendment Act.**

SHRI GHULAM NABI AZAD ; On behalf of Shri Chandulal Chandrakar, I beg to lay on the Table a copy of the Punjab Panchayat Samities and Zila Parishads (Temporary Supersession) Amendment Act, 1984 (Hindi and English versions) (President's Act No. 3 of 1984), under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984. [Placed in Library. See No. LT—278/85].

**Consolidated Report on the working of Regional Rural Banks for 1982 Notifications under Customs Act etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY : I beg to lay on the Table :—

- (1) A copy of the Consolidated Report (Hindi and English versions)

on the working of the Regional Rural Banks for the year 1982. [Placed in Library. See No. LT—279/85].

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 30(E) published in Gazette of India dated the 16th January, 1985, together with an explanatory memorandum making certain amendments to Notification No. 208/81—Customs dated the 22nd September, 1981 so as to include certain other medicines/drugs/equipments in the Schedule annexed to the notification.

(ii) G.S.R. 31(E) published in Gazette of India dated the 16th January, 1985 together with an explanatory memorandum regarding exemption to goods when re-imposed into India, after having been exported in connection with the Antarctica expedition from the whole of the duty of customs leviable thereon.

(iii) G.S.R. 32(E) published in Gazette of India dated the 16th January, 1985 together with an explanatory memorandum regarding exemption to goods when re-imported into India after having been exported in connection with the Antarctica expedition so as to exempt from Auxiliary duty of Customs.

[Placed in Library. See No. LT-280/85].

- (3) A copy of Notification No. G.S.R. 21 (E) (Hindi and English Versions) published in Gazette

of India dated the 16th January, 1985 making certain amendments to Notification No. 20/84-CE dated the 1st March, 1984 so as to apply specific basic excise duty of Rs. 130/- per type for van tyres of size 4.50—12, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-281/85].

- (4) A copy of the Report (Hindi and English versions) of the Controller and Auditor General of India—Union Government (Commercial) for the year 1983—Part V Resume of the Company Auditors Report and comments on accounts of Government companies, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-282/85].

- (5) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 :—

(i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1983, along with the Accounts and the Auditors' Report thereon.

(ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.

(iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.

- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1983 along with the Audited Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of Canara Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of Dena Bank for the year ended the 31st December, 1983, along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Reports thereon.
- (6) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 :—
- (i) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (ii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.



- (iv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-283/85].
- (7) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the General Insurance Business (Nationalisation) Amendment Ordinance, 1974. [Placed in Library. See No. LT-284/85].
- (3) A copy of the Payment of Arrears of Pension (Nomination) (Second Amendment) 1984 (Hindi and English versions) published in Notification No. S. O. 4351 in Gazette of India dated the 15th December, 1984, under section 16 of the Pensions Act, 1871, [Placed in Library. See No. LT-286/85].
- (4) A copy of the Union Public Service Commission (Members) Amendment Regulations, 1984 (Hindi and English versions) published in Notification No. G.S.R. 584 in Gazette of India dated the 16th June, 1984 issued under article 318 of the Constitution. [Placed in Library. See No. LT-287/85].

**Review on and Annual Report of Vijayanagar Steel Ltd. for period from Dec. 82 to March '84, Review on and Annual Report of Sponge Iron India Ltd. for 1983-84, Neelachal Ispat Nigam Ltd. for 1983-84.**

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI NATWAR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956 :-

**Annual Report and Review on Salar Jung Museum Board, Hyderabad for 1983-84, Notifications Under Pensions Act etc.**

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K. P. SINGH DEO) : I beg to lay on the Table :-

- (1) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1983-84 along with the Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board, Hyderabad, for the year 1983-84 (Placed in Library. See No. LT-285/85)
- (a) (i) Review by the Government on the working of Vijayanagar Steel Limited for the period from December, 1982 to March, 1984.
- (ii) Annual Report of the Vijayanagar Steel Limited for the period from December, 1982 to March, 1984. Along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-288/85]
- (b) (i) Review by the Government on the working of the Sponge Iron India Limited for the year 1983-84.

- (ii) Annual Report of Sponge Iron India Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-289/85]

- (c) (i) Review by the Government on the working of the Neelachal Ispat Nigam Limited for the year 1983-84.

- (ii) Annual Report of the Neelachal Ispat Nigam Limited for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-290/85]

- (d) (i) Review by the Government on the working of Kudremukh Iron Ore Company for the year 1983-84.

- (ii) Annual Report of Kudremukh Iron Ore Company for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

\*[Placed in Library. See No. LT-291/85]

Annual Report of and Review on Wadia Institute of Hemalayan Geology, Dehradun for 1983-84, Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Kerala) for 1983-84 etc.

SHRI GHULAM NABI AZAAD : On behalf of Shri Shiyraj Patil, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun for the year 1983-84 along with Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wadia Institute of Himalayan Geology, Dehradun for the year 1983-84.

[Placed in Library. See No. LT-292/85]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Kerala) for the year 1983-84 along with Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Kerala) for the year 1983-84.

[Placed in Library. See No. LT-293/85]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany Lucknow, for the year 1983-84 along with Accounts.

A copy of the Review (Hindi and English versions) by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1983-84.

[Placed in Library. See No. LT-294/85]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the cultivation of Science, Pune, for the year 1983-84 along with Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of

- the Maharashtra Association for the cultivation of Science, Pune, for the year 1983-84. [Placed in Library. See No. LT-295/85]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1983-84 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1983-84. [Placed in Library. See No. LT-296/85]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1983-84 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1983-84. [Placed in Library. See No. LT-297/85]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1983-84 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raman Research Institute, Bangalore, for the year 1983-84. [Placed in Library. See No. LT-298/85]
- (8) A copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956 :-
- (a) (i) Review by the Government on the working of the Central Electronics Limited New Delhi, for the year 1983-84.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-299/85]
- (b) (i) Review by the Government on the working of the National Research Development Corporation of India for the year 1983-84.
- (ii) Annual Report of the National Research Development Corporation of India for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-300/85]

12.06 hrs.

#### MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Gangtok Municipal Corporation (Amendment) Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 24th January, 1985."